

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 95 OF 2025 / EZ
(Earlier OA No.185/2025/PB)**

IN THE MATTER OF:

Prof. Soumya Ranjan Mishra ...Applicant

VERSUS

State of Odisha & Ors ...Respondents

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By the Respondent No.3

Through

Kolkata
Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.3
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:990308097

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 95 OF 2025 / EZ
(Earlier OA No.185/2025/PB)**

28 NOV 2025

IN THE MATTER OF:

Prof. Soumya Ranjan Mishra ...Applicant

VERSUS

State of Odisha & Ors ...Respondents

**AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.3 IN COMPLIANCE TO ORDER
DTD.22.09.2025 OF THIS HON'BLE TRIBUNAL.**

I, Smt. Uma Nanduri, IFS, wife of Sri Prem Kumar Jha, IFS aged around 58 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:



1. That I am the Member Secretary of the Respondent No.3 Board and, as such, am well-acquainted with the facts and circumstances with the case and competent to swear this affidavit.
2. That this Hon'ble Tribunal while considering the affidavit dtd.07.08.2025 of the Collector & DM, Cuttack (R-2) vide their order dtd.22.09.2025 at para-10 directed the R-3 Board to issue appropriate orders to the R-1 and R-2 for taking remedial measures in time bound manner with specific timelines and in case of violation of such orders, to take action for prosecution of the defaulting officer and to submit the action taken report.
3. That in compliance to the order dtd.22.09.2025 of the Hon'ble Tribunal and in order to verify the present status of compliance of Solid Waste Management Rules, 2016, the R-3 through its Regional Officer, Cuttack and Asst. Environmental Scientist, Regional Office, Cuttack have inspected the alleged site on 14.11.2025 and 25.11.2025 and submitted their report. Copy of the said report



alongwith its annexures are annexed to this affidavit and marked as ANNEXURE – R3/1 Colly.

4. That in the report at Annexure-R3/1 Colly the Inspecting Officers under the heading Remarks have made some suggestion, which are as follows:

Steps shall be taken to stop discharge of domestic wastewater in the Panchayat Pond and the Niali Distributary canal and for their periodical cleaning to prevent the growth of weeds and to maintain the water quality. The Niali Gram Panchayat should collect, handle and dispose the solid waste as per the Solid Waste Management Rules, 2016 to prevent unauthorised dumping of solid waste in the water bodies as well as along the bank. Further, Gram Panchayat should create awareness among the public regarding household waste disposal as well as commercial waste disposal with a regulatory mechanism.

5. That it is further humbly submitted that on due consideration of the inspection report at Annexure-R3/1



Colly, the R-3 Board has issued direction to the Collector & DM, Cuttack (R-2) to take certain remedial action within a month and to submit the compliance on the action taken of the said direction to the Board. Copy of the said direction dtd.27.11.2025 addressed to the R-2 with copy to R-3 is annexed to this affidavit and marked as **ANNEXURE – R3/2**.

6. That it is humbly submitted that in the meantime, the provisions of Environment (Protection) Act, 1986 has been amended and is effective from 01.04.2024 by virtue of The Jan Viswas (Amendment of Provision) Act, 2023. The Municipal Solid Waste Management Rules, 2016 has been framed under the provisions of Environment (Protection) Act, 1986 and violation of the said Rules entails prosecution U/s-15 of the Environment (Protection) Act, 1986 (prior to amendment). But after amendment, the aforesaid section provides that any person contravenes or does not comply with any of the provisions of this Act or Rules made or orders or direction issued thereunder shall be liable to penalty to

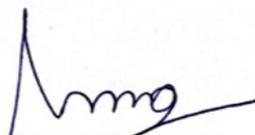


be imposed by the Adjudicating Officer appointed U/s-15© by the Central Govt. A copy of the Notification dtd.17.10.2023 of the MoEF&CC, Govt. of India regarding effective date of provision of the Amendment Act is annexed to this affidavit and marked as **ANNEXURE – R3/3.**

7. That the Respondent No.3 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
8. That the Annexures annexed to the present affidavit are true and correct copies of their originals.
9. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.



MANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO ON 7/1/2009
PH - 9437627119 (M)


DEPONENT
 Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar



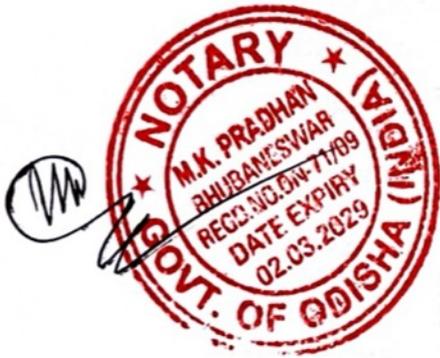
VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 28th day of November, 2025.

SWORN BEFORE ME


DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar


NOTARY
M.K. PRADHAN
BHUBANESWAR
REGD. NO. ON-7112009
DATE EXPIRY
02.03.2029
GOVT. OF ODISHA (INDIA)


ANJULA KUMAR PRADHAN
NOTARY PUBLIC
BHUBANESWAR
REGD. NO. ON-7112009
PH - 9437627119 (M)

**INSPECTION REPORT OF THE SITE VISIT IN THE MATTER OF ORIGINAL
APPLICAION NO.185/2025/PB –PROF. SOUMYA RANJAN MISHRA VS
STATE OF ODISHA AND OTHERS**

BACKGROUND:

1. The Hon'ble NGT, Principal Bench, New Delhi on the basis of the letter petition dated 13.01.2025 received from Prof. Soumya Ranjan Mishra took cognizance into the matter and initiated a *Suo-Motu* case vide OA No. 185/2025/PB. The relevant part of the letter petition enumerating grievances of the applicant is reproduced as follows:

- i. The main irrigation canal crossing through Niali town being utilized by many as a sewerage drain and waste disposal site (as there is no other option), leading to massive breeding of mosquitoes, bad odour in the surrounding, ill health of animals feeding from it. This may lead to endemic spread of prevalent mosquito borne diseases like Malaria or Dengue also.
- ii. The Panchayat Pond (Hata Pokhari) is also being utilized as the main solid waste dumping area (as there is no other option). The pond is surrounding by the daily market, the Niali High School, the Community Health Centre and a major residential area of Niali. If this environmental issue is not attended at the earliest, it may give rise to various public health issues.

In this matter the Hon'ble NGT has passed order on dtd. 25.04.2025 to constitute a Joint Committee comprising of District Magistrate, Cuttack and Odisha State Pollution Control Board. The Hon'ble NGT has directed the committee to visit the site, collect relevant information and interact with the stake holders and local people including the applicant and submit a

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factual report to the Eastern Zonal Bench at Kolkata for further necessary action. District Magistrate, Cuttack shall be the nodal authority for coordination and compliance.

2. The Joint Committee constituted of Additional District Magistrate, Cuttack (Representative of Collector & DM, Cuttack) and Regional Officer, State Pollution Control Board, Odisha, Cuttack had visited the alleged main irrigation canal (i.e., Niali Distributary Canal) crossing through Niali and Panchayat Pond (Hata Pokhari) on 17.06.2025 in presence of Prof. Soumya Ranjan Mishra, Applicant and others.
3. The Collector & District Magistrate, Cuttack (i.e., Respondent No. 2) had submitted the report along with an affidavit on 07.08.2025 before the Hon'ble NGT, EZB, Kolkata. In the said affidavit the Collector, Cuttack has submitted that BDO, Niali has intimated that Sarpanch of Niali Gram Panchayat has taken steps for cleaning of pond and its embankment; all the solid waste has been cleared and weeds are being cleared which will be completely removed and cleaned within a week; further remedial and long term measures are under consideration and discussion of the concerned State authorities.
4. Based on the status of compliance as indicated in the affidavit of the Collector & District Magistrate, Cuttack (i.e., Respondent No. 2), the Ho'ble NGT has passed order on dated 22.09.2025 and directed to the Respondent No.3 (i.e. Member Secretary, State Pollution Control Board, Bhubaneswar, Odisha) to issue appropriate orders to respondents no. 1 (i.e. Principal Secretary, Forest, Environment & Climate Change Department, Bhubaneswar, Odisha) & 2 (i.e District Magistrate, Cuttack, Odisha) for taking remedial measures in time bound manner with specific timelines and in case of violation of such orders, to take action for prosecution of the

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defaulting officer. Respondent no. 3 is also directed to file action taken report within two months.

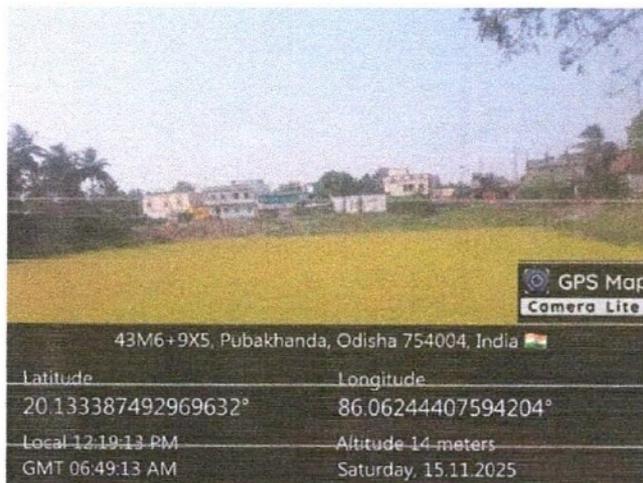
5. For Compliance of the order dated 22.09.2025 of the Hon'ble NGT the Member Secretary, State Pollution Control Board (SPCB), Odisha has instructed vide letter No.18879/VII-L-Misc-1210, dtd.22.10.2025 to the Regional Officer, SPCB, Cuttack to conduct a fresh inspection of the alleged site and submit a detail report about the steps taken for cleaning of GP pond and its embankment as well as the solid waste from the alleged site as under taken in the affidavits submitted by the Collector, Cuttack, so that steps will be taken for submission of action taken report by the Board before the Hon'ble tribunal.
6. Accordingly the alleged site of the Niali Distributary Canal and Panchayat Pond (Hata Pokhari) was inspected by the undersigned on 14.11.2025 in presence of following Government officials and local representatives;
- i. Shri Dharma Ranjan Panda, B.D.O., Niali Block
 - ii. Er. Sudhakar Mallick, Asst. Executive Engineer, Niali Canal Su-Division, Niali
 - iii. Pramod Kumar Behera, Representative of Sarpanch Niali Gram Panchayat

SITE VISIT:

The alleged part of the Niali Distributary Canal and Panchayat Pond (Hata Pokhari) exist in Niali town area. Niali town is basically a small town situated on Pubakhanda Mouza of Niali Tahasil in Cuttack district and it is coming under Niali Gram Panchayat. The observation made at the Panchayat Pond (Hata Pokhari) and Niali Distributary Canal is given as follows;

A) Panchayat Pond (Hata Pokhari)

- i) During the earlier visit on 17.06.2025 it was observed that solid waste generated from the Niali daily market and nearby commercial establishment was dumped on the embankment of the Panchayat Pond and the Pond was found to be in almost dry having a very little quantity of water accumulated in the middle of the pond which was covered with growth of weeds.
- ii) It was observed during the visit of the site on 14.11.2025 that huge solid waste dumped earlier on the embankment of the pond observed during the committee visit on 17.06.2025 was lifted. The water level in the pond was found to be increased and the pond was mostly covered with weeds. GPS photograph of the pond taken on 15.11.2025 is given below as **Fig No. 1**.

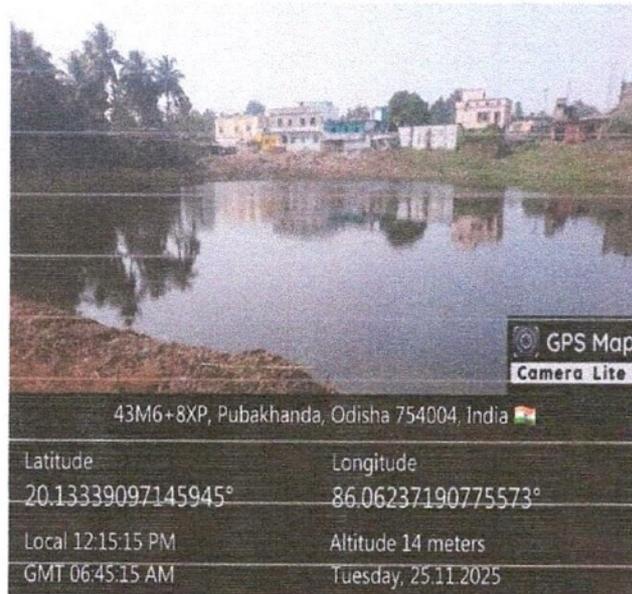


(Fig No. 1)

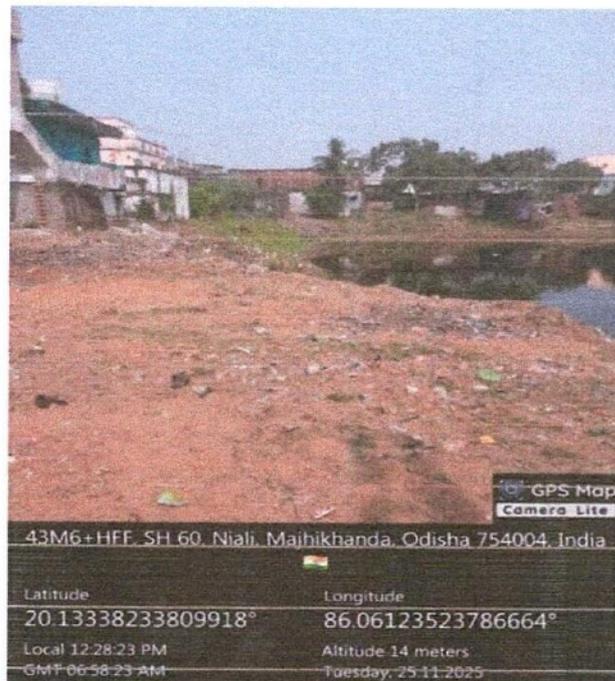
- iii) The BDO, Niali Block and the Sarpanch of the Niali Gram Panchayat informed that cleaning activity is going on and will be completed within a week. The Panchayat pond was again visited on 25.11.2025 and it was observed that the weeds from the pond surface have been cleaned and no solid waste was dumped on the embankment of the

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pond. GPS photographs of the pond and embankment taken on and 25.11.2025 are given below as **Fig No. 2 & 3.**



(Fig No. 2)



(Fig No. 3)

- iv) A Water sample was collected on 14.11.2025 from the pond for analysis. The analysis report (Copy Enclosed as **Annexure-I**) indicates that concentration of BOD and TC in the pond water was exceeding the limits for Class C (Drinking water source with conventional treatment followed by disinfection) and concentration of DO, BOD and FC was not meeting the Primary water quality criteria for bathing water (water used for organized outdoor bathing) G.S.R.: 742(E) dt. 25.09.2000. It may be due to significant growth of weeds and discharge of domestic wastewater of the nearby residential and commercial establishment into the pond.
- v) The BDO Niali informed that an amount of Rs.75,000/- has been provisioned in the GPDP for procurement of a Battery Operated Vehicle (BOV) from the GP fund for collection and transportation of garbage and procurement will be made after obtaining revised guideline of the government. In this regard, the letter of the Panchyat Raj & D.W. Department, Government of Odisha issued to all CDO-cum-EOs, Zilla Parishads vide letter No. PR-RS-POLICY-0006-2019/22453/PR&DW, dt. 16.08.2025 is enclosed as **Annexure-II**.
- vi) The Niali Gram Panchayat has engaged 03 Nos. of SHGs vide Engagement Orders No. 707/25-26,708/25-26&709/25-26, dtd. 21.11.2025 (Copies are enclosed as **Annexure-III, IV & V**) for door to door collection and transportation of solid waste to compost pit exist in Niali G.P. A tractor has been hired by Niali G.P. for collection and transportation of waste from compost pit to segregation shed vide Vehicle Engagement Order No. 706/25-26, dt.21.11.2025 (Copy enclosed as **Annexure-VI**). At present there is no Materials Recovery Facility (MRF) available at Niali Block. The B.D.O., Niali Block informed that Niali Block has been tagged with MRF of Cuttack Municipal

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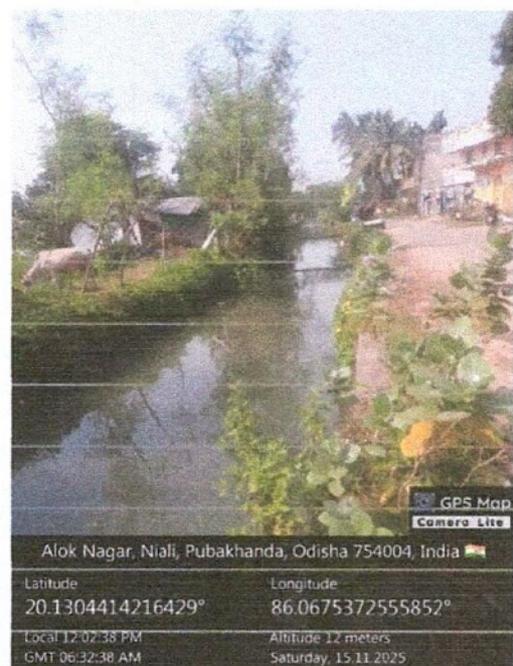
Corporation for transportation of dry solid waste (including plastic waste) of the Niali Block GPs for recycling.

B) Niali Distributary Canal

1. The Niali Distributary Canal is originated from Kakatpur Branch Canal near village Johal of Kantapada Block and running through Adaspur, Salei, Niali and ended at Sarana of Niali Block of a length 30.00km. The width of the canal is about 5m and depth about 1.2m.
2. The Niali area starts from RD 15.00km to 19.00km and within this area both commercial and residential buildings are existing on both side of the canal bank. As observed during visit water was flowing in the canal. No vegetation growth and garbage found in the canal water. GPS photographs of the Niali Distributary Canal taken on 15.11.2025 are given at **Fig No.4 and Fig No.5.**

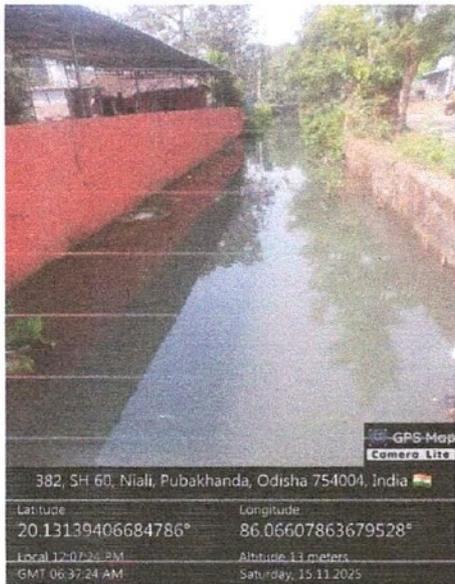


(Fig No.4)

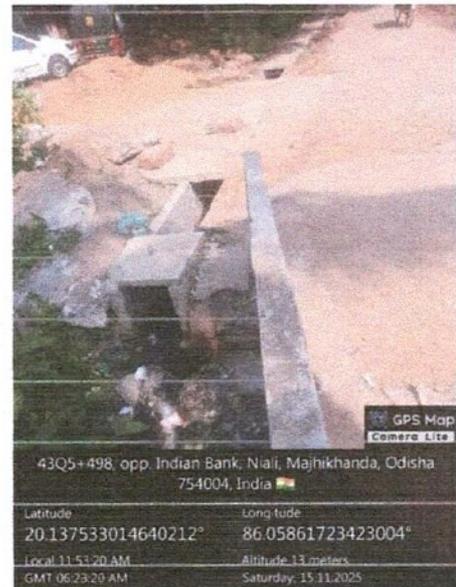


(Fig No.5)

3. However a number of wastewater discharge points have connected to the canal for discharge of domestic wastewater of aforesaid commercial and residential buildings exist on both side of the canal bank. GPS photographs of the discharge points are given at **Fig No.5 & 6.**



(Fig No.5)



(Fig No.6)

4. The Asst. Executive Engineer of the Niali Canal Sub-Division, Niali informed that water was released in the canal on 15th July 2025 for the Kharif crop cultivation and they have cleaned the canal during July 2025.
5. A water sample was collected from the Canal on 14.11.2025 during inspection for analysis. The analysis report (Coy Enclosed as **Annexure-I**) indicates that concentration of BOD and TC in the in the Canal water was exceeding the limits for Class C (Drinking water source with conventional treatment followed by disinfection) and concentration of DO, BOD and FC was not meeting the Primary water quality criteria for bathing water (water used for organized outdoor bathing) G.S.R.:

742(E) dt. 25.09.2000. It may be due to discharge of domestic wastewater of commercial and residential buildings exist on both side of the canal bank

REMARKS:

Steps shall be taken to stop discharge of domestic wastewater in the Panchayat Pond and the Niali Distributary canal and for their periodical cleaning to prevent the growth of weeds and to maintain the water quality. The Niali Gram Panchayat should collect, handle and dispose the solid waste as per the Solid Waste Management Rules, 2016 to prevent unauthorized dumping of solid waste in the water bodies as well as along the bank. Further, Gram Panchayat should create awareness among the public regarding household waste disposal as well as commercial waste disposal with a regulatory mechanism.

B. B. Mohanty
26/11/25

Shri Bibhuti Bhusan Mohanty
Asst. Environmental Scientist,
State Pollution Control Board,
Odisha, Cuttack

P. Rashmita
26/11/2025

Er. Rashmita Priyadarshini
Regional Officer,
State Pollution Control Board,
Odisha, Cuttack

Regional Officer
State Pollution Control Board
Cuttack



**CENTRAL LABORATORY
STATE POLLUTION CONTROL BOARD, ODISHA**

Plot No. B-59/2 & 59/3, Chandaka Industrial Estate, Patia,
Bhubaneswar - 751 024

E-mail: centrallab@ospcbboard.org



TC-12740

TEST REPORT

Page I of I

1. ULR No. : TC127402500001145F
 2 (i). Report No. : OS/ 695 /11/2025
 3 (i) Date : 19.11.2025
 2(ii). Amendment No :
 3(ii) Amendment Date :
 4. Sample Submitted By : Sri K. P. Panigrahi, Field Asst.,
 (Name and address) Regional Office, SPC Board, Odisha, Cuttack,
 (On behalf of Regional Officer, Cuttack)
 5. Reference Letter No. : 3585 / (RO/CTC/LAB/-07) dt.14.11.2025
 6. Date of sample receipt : 15.11.2025
 7. Sample Description :
 (i) Discipline : Chemical testing and Biological testing
 (Biological testing/ Chemical testing)
 (ii) Group : Water
 (Water/ Pollution and Environment)
 (iii) Sub Group : Surface water
 (Surface Water/ Ground Water/ Drinking Water/ Wastewater / Effluent)
 8. Analysis Starting Date-Analysis Completion Date : 15.11.2025 – 19.11.2025
 9. If uncertainty is desired by Customer : No
 10. Analysis Results :

(Attach separate sheet if necessary)

Sl. No.	Parameter, Unit	Standards/ Regulatory Limits		Test Method	Water samples collected from Niali Gram Panchayat, Niali, Cuttack	
		Applicable for Sl. No. Others /Nov - 25/ SW /2234 & Others / Nov - 25/ SW /2235			Others/ Nov -25/ SW /2234	Others/ Nov -25/ SW /2235
		IS : 2296-1982), for Class 'C' *	G.S.R :742 (E) Dt.25.9.2000**		From Panchayat Pond (Hata Pokhari), Niali	From main irrigation Canal crossing through Niali
					Results	
1.	pH	6.5-8.5	6.5-8.5	4500-F ⁺ -B, APHA, 23 rd Edn., 2017	7.5	7.4
2.	Dissolved Oxygen (DO), mg/L	4.0, min	5 mg/L or more	4500-O-C, APHA, 23 rd Edn., 2017	4.2	4.4
3.	Biochemical Oxygen Demand (BOD, 3 days at 27 ^o C), mg/L	3.0, max	3 mg/L or less	IS 3025 : Part 44 (1999)	3.2	3.4
4.	Total Coliform (TC), MPN/100 ml	5000, max	-	9221-B, APHA, 23 rd Edn., 2017	14000	54000
5.	Fecal Coliform (FC), MPN/ 100 ml	-	500 (desirable) 2500 (max. Permissible)	9221-E, APHA, 23 rd Edn., 2017	3900	13000

* Tolerance limit for inland surface water subject to pollution (IS : 2296-1982), for Class 'C' (Drinking water source with conventional treatment followed by disinfection),

** Primary water quality criteria for bathing water (water used for organized outdoor bathing), G.S.R :742 (E) Dt.25.9.2000

11. Deviation from Test Method , if any : No
 12. If Sampling Conducted by the Central Laboratory, Yes/ No - No
 If Yes,
 (a) Date of Sampling : (b) Method Used :
 (c) Name of Sampler with Designation :

End of Test Report

Nishiprava Pattnaik
 19.11.2025
 Authorised Signatory
 (Biological Testing)
 (Water/ Wastewater)
 (Mrs. Nishiprava Pattnaik)
 (Asst. Env. Scientist)

Smita Nayak
 Authorised Signatory
 (Chemical Testing)
 (Water/ Wastewater)
 (Mrs. Smita Nayak)
 (Asst. Env. Scientist)

Niranjan Mallick
 Board Analyst
 (Sri Niranjan Mallick)
 (OSD-cum- Chief Env. Scientist)

Note :

- (i) The results stated above relate only to the items tested.
 (ii) This report shall not be reproduced in full or in part without written approval from the In-charge of the Central Laboratory.
 (iii) The laboratory is not responsible for the authenticity of photocopied Test Reports.
 (iv) The Test Item will not be retained for more than 15 days from the date of issue of Test Report except in case as required by applicable Regulation.
 (v) Opinion, Interpretation, Conformance will be provided only on the customer request.

Head Office: State Pollution Control Board, Odisha, Paribesh Bhawan, A/118, Nilakanthanagar, Unit-VIII, Bhubaneswar - 751 012,
 FAX : 2562822/2560955, TEL: 2564033/2563294, E-MAIL: paribesh1@ospcbboard.org, Website : www.ospcbboard.org

ଓଡ଼ିଶା ସରକାର
 ପଞ୍ଚାୟତିରାଜ ଓ ପାଳିକାଳୟ ବିଭାଗ
 Government of Odisha
 Panchayati Raj & D.W Department



ୱେବ୍ ସାଇଟ୍ ଠିକଣା
 ପଞ୍ଚାୟତିରାଜ ଓ ପାଳିକାଳୟ ବିଭାଗ
 ଓଡ଼ିଶା ସରକାର
 ଶାନ୍ତିନଗର, ଭୁବନେଶ୍ୱର - ୭୫୧୦୨୨
 ଫୋନ୍: ୦୬୭୪ ୨୨୯୧୧୧
 ଇମେଲ୍: prdw@odisha.gov.in

I.R.
 P.I. Issue
 T. Comd
 16.08.2025

No. PR-RS-POLICY-0006-2019/ 22453 /PR&DW; Date: 16.08.2025

From

Sr Vineet Bhardwaj, IAS.
 Director, DW&S

To

All CDO-cum-EOs, Zilla Parishads

Sub: To halt the process of procurement of Battery Operated Vehicles (BOVs) and Tricycles-reg.

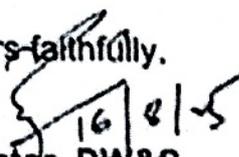
Sir,

In inviting a reference to this Department Letter No. 19666, dated 19.07.2025 on the subject cited above, I am directed to say that the adoption of Electric Vehicle (EV) Policy is under active consideration of Government and related guidelines in this regard will be issued shortly.

You are, therefore, requested to halt the procurement process of BOVs and tricycles for waste collection and transportation until further instructions are issued in this regard.

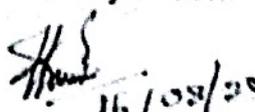
This may be treated as Most Urgent.

Yours faithfully,


 Director, DW&S

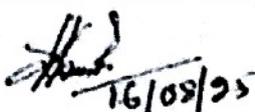
Memo No. 22454 /PR&DW Dated: 16.08.2025

Copy forwarded to all BDOs for information and necessary action.


 Under Secretary to Government

Memo No. 22455 /PR&DW Dated: 16.08.2025

Copy forwarded to PS to Commissioner cum Secretary to Government, PR&DW Department for kind information of Commissioner cum Secretary to Government, PR&DW Department.


 Under Secretary to Government

ANNEXURE-III

OFFICE OF THE GRAMPANCHAYAT, NIALI.
AT/PO-NIALI, DIST-CUTTACK, PIN-754004

Letter No-707/25-28 Dtd 21/11/25

ENGAGEMENT ORDER

Pursuant to Notification No -2356 Dtd-29.01.2025 of Panchayati Raj & Drinking Water Department Government of Odisha, Bhubaneswar Maa Mangala SHG At-Haladibasanta, Po-Niali, Ps-Niali, Dist-Cuttack has been Temporarily engaged for door to door collection and transportation of waste from house hold to treatment site @ Rs 12/- per house hold per month which can be spent out of Finance Commission grant for Grampanchayat with following terms and conditions.

5. This engagement is purely temporary nature and can be terminated by the Sarpanch, Niali at any time without any notice.
6. The initial engagement will continue for period of one year. It will be renewed subject to satisfactory performances.
7. The group will perform any other work assigned to them from time to time in public interest by the Sarpanch, Niali
8. The engagement will be canceled if the selected SHG is found to be irregular in her work.

Babita Ranibhera
Sarpanch, Niali
Sarpanch
Niali Grampanchayat

ANNEXURE-IV



OFFICE OF THE GRAMPANCHAYAT , NIALI
AT/PO-NIALI, DIST-CUTTACK, PIN-754004

Letter No-708/25-24 Dtd 21/11/25

ENGAGEMENT ORDER

Pursuant to Notification No -2356 Dtd-29.01.2025 of Panchayati Raj & Drinking Water Department Government of Odisha , Bhubaneswar Maa Balya Mangala SHG At-Harispur , Po-Niali, Ps-Niali, Dist-Cuttack has been Temporarily engaged for door to door collection and transportation of waste from house hold to treatment site @ Rs 12/- per house hold per month which can be spent out of Finance Commission grant for Grampanchayat with following terms and conditions .

9. This engagement is purely temporary nature and can be terminated by the Sarpanch, Niali at any time without any notice.
10. The initial engagement will continue for period of one year . It will be renewed subject to satisfactory performances .
11. The group will perform any other work assigned to them from time to time in public interest by the Sarpanch, Niali
12. The engagement will be canceled if the selected SHG is found to be irregular in her work.

Babita Parid Dehero
Sarpanch, Niali
Sarpanch
Niali Grampanchayat

ANNEXURE - V

OFFICE OF THE GRAMPANCHAYAT , NIALI
AT/PO-NIALI, DIST-CUTTACK, PIN-754004

Letter No-~~709/25-26~~ Dtd 21/11/25

ENGAGEMENT ORDER

Pursuant to Notification No -2356 Dtd-29.01.2025 of Panchayati Raj & Drinking Water Department Government of Odisha , Bhubaneswar Maa Biswa Kalyani SHG At-Purbakhanda , Po-Niali, Ps-Niali, Dist-Cuttack has been Temporarily engaged for door to door collection and transportation of waste from house hold to treatment site @ Rs 12/- per house hold per month which can be spent out of Finance Commission grant for Grampanchayat with following terms and conditions

1. This engagement is purely temporary nature and can be terminated by the Sarpanch, Niali at any time without any notice.
2. The initial engagement will continue for period of one year . It will be renewed subject to satisfactory performances .
3. The group will perform any other work assigned to them from time to time in public interest by the Sarpanch, Niali
4. The engagement will be canceled if the selected SHG is found to be irregular in her work.

Babita Pani Dehera
Sarpanch, Niali

**Sarpanch
Niali Grampanchayat**

ANNEXURE-VI

OFFICE OF THE GRAMPANCHAYAT, NIALI
AT/PO-NIALI, DIST-CUTTACK, PIN-754004

Letter No- 706/25-28 Dtd 21/11/25

Vehicle Engagement Order

Pursuant to Notification No -2356 Dtd-29.01.2025 of Panchayati Raj & Drinking Water Department of Government of Odisha ,Tractor No-OD05AT6485 Model Messy Furgusion 1035 DI has Hired "ON MONTHLY BASIS WITH DAILY HIRING RATE IN NIALI GRAMPANCHAYAT FOR COLLECTION AND TRANSPORTATION WASTE FROM COMMUNITY COMPOST PIT TO SEGRIGATION SHED" as per agreement signed between owner of the Vehicle Sri Hemanta Kumar Senapati At-Po-Niali, Dist-Cuttack, Pin-754004 (First Party) and Sarpanch ,Niali GP with the term and condition contains in the agreement executed dated on 01.09.2025 . All the expenditure for purpose of transportation of waste can be spent out of Finance Commission grant for Grampanchayat .

Bhubika Rani Behera
Sarpanch, Niali
Sarpanch
Niali Grampanchayat



EPABX: 2561909/2562847
Tel: 2562822, 2560955
Email: Paribesh1@ospcboard.org
Website: www.ospcboard.org

STATE POLLUTION CONTROL BOARD, ODISHA

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]
Paribesh Bhawan, A/118, Nilakanthanagar, Unit – VIII,
Bhubaneswar – 751 012, INDIA

No. 21034
VII – L – Misc. – 1210

Date: 27.11.2025

Speed Post / E-mail

To

The Collector & District Magistrate
Cuttack.

Sub: OA No.95/2025/EZ – Prof. Soumya Ranjan Mishra vs. State of Odisha & Others.

Sir,

The Hon'ble NGT, EZB, Kolkata while taking into consideration the affidavit dtd.07.08.2025 filed by you vide their order dtd.22.09.2025 at para-10 has been pleased to direct the R-3 to issue appropriate orders to the R-1 and R-2 for taking remedial measures in time bound manner with specific time lines and in case of violations of such orders, to take action for prosecution of the defaulting officer and to file the action taken report. In compliance to the order dtd.22.09.2025 and in order to verify the present status of compliance of Solid Waste Management Rules, 2016, the Regional Officer of this Board at Cuttack and the Asst. Environmental Scientist of Regional Office, Cuttack have carried out inspection of the alleged site on dtd.14.11.2025 and 25.11.2025 and observed that the weeds from the pond surface have been cleaned and no solid waste was dumped on the embankment of the pond. The relevant portion of the observation on 14.11.2025 and 25.11.2025 by the Inspecting Officers mentioned under the heading **A) Panchayat Pond (Hata Pokhari)** at para-(ii) & (iii) in the inspection report may please be referred to.

The Analysis Report for sample collected on 14.11.2025 also indicates that concentration of BOD and TC in the pond as well as in the Canal water was exceeding the limits for Class-C (Drinking Water Source) with conventional treatment followed by disinfection and concentration of DO, BOD and FC was not meeting the primary water quality criteria for bathing water. The Inspecting Officers have observed in their report that this may be due to discharge of domestic water of commercial and residential building exist near the pond and canal bank. Accordingly, under the heading **Remarks** certain remedial measures have been suggested.

In view of the above, and in compliance to direction dtd.22.09.2025 of the Hon'ble NGT at para-10, the following step may please be taken in the manner given below:

- (a) To stop discharge of domestic waste water in the Panchayat Pond and the Niali Distributary Canal;
- (b) Periodical cleaning to prevent the growth of weeds and to maintain the water quality may be taken up;

/// 2 ///

- (c) The Niali Gram Panchayat should collect handle and dispose the solid waste in terms of Rule-15 of the Municipal Solid Waste Rules, 2016 and ensure compliance of the same;
- (d) Awareness among the public regarding house-hold waste disposal as well as commercial waste disposal with a regulatory mechanism may be done.

The aforesaid remedial action may be taken within a month and action taken report on the compliance may be submitted to the undersigned with copy to the Regional Officer, Cuttack of the R-3 Board. Failing which step will be taken for moving the Adjudicating Officer appointed U/s-15(C) of the Environment (Protection) Act, 1986 amended by virtue of The Jan Viswas (Amendment of Provisions) Act, 2023, which has come into force w.e.f. 01.04.2024 for appropriate action in accordance with law.

Copy of affidavit dtd.07.08.2025, order dtd.02.07.2025, 22.09.2025 and the Inspection Report carried out on 14.11.2025 and 25.11.2025 are enclosed and marked as Annexure-1, 2, 3 and 4 respectively for reference.

Yours faithfully,

Encl: As above.



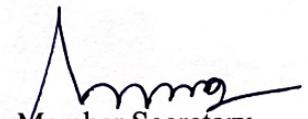
Member Secretary

Memo No. 21035 / Date: 27.11.2025

E-mail / Speed Post

Copy along with copy of enclosure forwarded to the Addl. Chief Secretary, Forest, Environment & Climate Change Deptt., Govt. of Odisha (R-3) for information and necessary action.

Encl: As above.



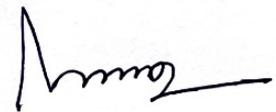
Member Secretary

Memo No. 21036 / Date: 27.11.2025

E-mail / Speed Post

Copy along with copy of enclosure forwarded to the Addl. Chief Environmental Scientist, in charge of Municipal Solid Waste Management, SPC Board, Bhubaneswar / Regional Officer, SPC Board, Cuttack for information and necessary action.

Encl: As above.



Member Secretary



भारत का राजपत्र The Gazette of India

सी.जी.-डी.एल.-अ.-18102023-249517
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असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

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NEW DELHI, TUESDAY, OCTOBER 17, 2023/ASVINA 25, 1945

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 17 अक्तूबर, 2023

सा.का.नि. 749(अ).—केन्द्रीय सरकार, जन विश्वास (उपबंधों का संशोधन) अधिनियम, 2023 (2023 का 18) की धारा 1 की उप-धारा 2 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, तारीख 1 अप्रैल, 2024 को उस तारीख के रूप में नियत करती है, जिसको पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) से संबंधित उक्त अधिनियम के उपबंध, जहां तक उनका संबंध उक्त अधिनियम की अनुसूची के क्रम संख्या 24 और उसकी प्रविष्टियों से है, प्रवृत्त होंगे।

[फा. सं. आईए3-22/24/2022-आईए.III]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 17th October, 2023

G.S.R. 749(E).—In exercise of the powers conferred by sub-section (2) of section 1 of the Jan Vishwas (Amendment of Provisions) Act, 2023 (18 of 2023), the Central Government hereby appoints the 1st April, 2024 as the date on which the provisions of the said Act, in so far as it relates to serial number 24 and the entries thereto in the Schedule to the said Act, relating to the Environment (Protection) Act, 1986 (29 of 1986), shall come into force.

[F. No. IA3-22/24/2022-IA.III]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

6616 GI/2023